

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION No. 170/00038/2016

DATED THIS THE 08TH DAY OF JANUARY, 2016

HON'BLE SHRI DR. K.B. SURESH, MEMBER (J)
HON'BLE SHRI P. K. PRADHAN, MEMBER (A)

V.E. Sankanur,
Aged 36 years, S/o. Ellappa,
Sorting Assistant, Hubli R.M.S.,
Residing at No.22, Deshpande Layout,
Behind Chinmaiah College,
Hubli – 590 023.

....Applicant

(By Advocate Shri B. Venkateshan)

Vs.

1. The Union of India
Represented by the Secretary,
Department of Posts,
Dak Bhavan,
New Delhi – 110 001.

2. The Postmaster General,
North Karnataka Region,
Dharwad – 580 001.

3. The Director of Postal Services,
North Karnataka Region,
Dharwad – 580 001.

4. The Superintendent,
RMS 'HB' Division,
Hubli – 580 029.Respondents

(By Shri M. Swayamprakash, Sr. Central Government Counsel)

ORDER (ORAL)DR. K.B. SURESH, MEMBER (J):

Heard. This is a matter which need not go through usual process of hearing. Applicant submits that his children are studying and the first one will complete the year's study at the end of March, the second one is suffering from jaundice and is on treatment, his mother is suffering from cancer and is on treatment, therefore, we think that if we give a deferment to the transfer the need of the applicant as well as the need of the respondents will be settled together.

2. We had heard Shri Swayam Prakash, learned counsel, on instructions and it appears to us that this might be the right path to follow, therefore, the impugned order will be kept under suspended animation till 31st March, as far as applicant is concerned. He will be relieved on 1st April to join Gulbarga. OA is allowed. No order as to costs.

(P. K. PRADHAN)
MEMBER (A)

/ksk/

(DR. K.B. SURESH)
MEMBER (J)